

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.573/2001

Thursday this the 23rd day of August, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

P.G.Baiju, TC 2/1518,
Goureesapattom,
Pattom Palace PO
Trivandrum.695004.

...Applicant

(By Advocate Mr.Vishnu S.Chempazhanthiyil)
V.

1. The Director,
Doordarsan Kendra,
Trivandrum.
2. The Director General,
(Broadcasting Corporation of India)
Doordarshan Kendra,
New Delhi.
3. Union Government of India,
represented by its Secretary,
Ministry of Information and
Broadcasting,Shastri Bhavan,
New Delhi-1.

..Respondents

(By Advocate Mr. MR Suresh ACGSC)

The application having been heard on 23.8.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant a casual Make-up Assistant who is eligible for regularisation according to the revised regularisation scheme dated 17.3.1994 (A5) has been informed by letter dated 14.8.1997 (A6) by the Ist respondent that his case for regularisation would be considered as and when a vacancy in the said grade would become available. The grievance of the applicant is that he has not been considered for regularisation till now. Alleging that a leave vacancy arose on 10.6.2001 the applicant has filed this application for a declaration

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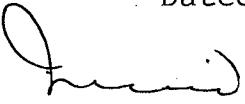
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that he is entitled to be considered for engagement as a Make Up Assistant in the leave vacancy that arose on 10.6.2001 and for a direction to the respondents to take action accordingly and to consider the Annexure A8 representation.

2. When the application came up for hearing, learned counsel for the respondents under instructions from the respondents statethat the incumbent who was on leave on 10.6.2001 has since rejoined and that the applicant's case would be considered for adhoc appointment as and when a vacancy would arise and for regular appointment when a permanent vacancy would become available. Counsel for both the parties agree that the application may be disposed of with the above direction.

3. In the light of the submission of the learned counsel on either side, the application is disposed of directing the Ist respondent to consider the adhoc appointment of the applicant as Make Up Assistant as and when a vacancy or work would arise and consider him for appointment on regular vacancy as and when a regular vacancy would become available. No costs.

Dated the 23rd day of August, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

(s)

List of annexures referred to:

Annexure.A5:True copy of the Office Memorandum No.2(3)/B6.SI dated 17.3.94 issued by the 2nd respondent.

Annexure.A6:True copy of the letter No.2(6)/97-AI/DKT dated 14.8.97 issued bythe Ist respondent.

Annexure.A8:True copy of the representation dated 9.6.2001 submitted bythe applicant to the Ist respondent.

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